

SHRI N. DENNIS: By virtue of its greater influence and advantage, the State Government is purchasing raw films over and above the required quantity in the name of its Films Division and TV Institute. The applicants of the private sector fail to get the required quantity and so they are aggrieved and there are complaints and allegations. May I know whether the Government would examine this position and take early steps for fair and equitable supply of raw films irrespective of the status of the applicants?

SHRI CHARANJIT CHANANA: As far as supply of raw film and other varieties of films is concerned, number one is, there is no scarcity at all; number two is, the film for documentaries is issued through permits issued by the National Films Development Corporation; the Hindustan Photo Films only sell the film; they do not control the use or misuse of it at all. The regulation of the film distribution is done by the Tamil Nadu Government. The hon. Member's question should be directed to the State Government.

SHRI N. DENNIS: May I know whether the Government have examined the matter by comparing the quantity of raw films purchased by the Government of Tamil Nadu with that purchased by the neighbouring States and private parties, and if so, whether the Government have found any disparity in the supply? May I also know whether the Government would introduce a quota system in the matter of allotment of raw films?

SHRI CHARANJIT CHANANA: A comparative statement like that inter-State and inter-sector has not been made. But it can always be made. It was not considered essential because there is no shortage of supply at all. The stocks of the Hindustan Photo Films are so much that we are now resorting to inventory management there.

SHRI A. NEELALOHITHADASAN NADAR: May I know whether

the Government of India have received any complaint regarding purchase of films by the Tamil Nadu Government and if so, what are the details of the complaint and what action the Government of India have taken on the complaint, and if any irregularity has been found, whether the Government of India is able to do anything in this respect?

SHRI CHARANJIT CHANANA: The Government of India has not received any complaint as such except the question raised by the hon. Member.

मुर्गी पालन, मधुमक्खी पालन, पशु पालन
आदि पर श्रम कानूनों का लागू किया
जाना

*517. श्री जैनुल बशर: क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मुर्गी पालन, कृषि, मत्स्य पालन, मधुमक्खी पालन, रेशम के कीड़ों का पालन तथा पशु पालन में लगे कर्मचारियों पर श्रम कानून लागू किये गये हैं;

(ख) तत्संबंधी ब्यौरा क्या है;

(ग) यदि नहीं, तो क्या सरकार का विचार उनके हितों की रक्षा करने के लिए कोई कानून बनाने का है; और

(घ) यदि हां, तो कब तक?

THE MINISTER OF STATE IN
THE MINISTRY OF LABOUR
(SHRIMATI RAM DULARI SINHA):

(a) and (b). While the Equal Remuneration Act applies to employments in all these activities, the Minimum Wages Act applies to raising of live-stock, poultry, farming and bee-keeping; the Payment of Bonus Act to such of these activities which are establishments under the Act which employ 20 or more persons, or 10 or more persons, if so notified by the appropriate Government; and the Workmen's Compensation Act has

been extended by 9 State Governments and 5 Union Territories to employments in rearing and maintenance of livestock or fishing which employ more than 25 persons.

(c) and (d). There is no proposal for enacting a law to cover specifically the employees engaged in the activities mentioned in part (a). However, a proposal to set up a welfare fund for employees in pisciculture is under consideration. State Governments are being consulted regarding the extension of provident fund benefits to employees in poultry farming. Government is also considering a proposal for a Central legislation for agricultural workers, including those engaged in raising of livestock, bee-keeping and poultry farming to provide, among other matters, for security of employment, speedy settlement of disputes, social security measures, regulation of working hours, etc. The details have not yet been finalised.

श्री जैनुल बशर : अध्यक्ष जी, इस सेक्टर के श्रमिकों को नजरअंदाज किया गया है और उनका बराबर शोषण हो रहा है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जवाब में जो कानून बताये गये हैं उनको दिल्ली सहित किन-किन राज्यों में नोटिफिकेशन के जरिये लागू किया गया है? दिल्ली में इस कैटेगरी के श्रमिकों को कितना मिनिमम वेज दिया जा रहा है और इसका उल्लंघन करने वालों के खिलाफ अब तक क्या कोई कार्यवाही की गयी है और क्या कार्यवाही की गयी है?

श्रीमती राम दलारी सिन्हा : अध्यक्ष महोदय पोल्ट्री फार्मिंग में इकुअल रेम्यूनरेशन एक्ट 1976, मिनिमम वेजिज एक्ट 1948 और पेमेंट आफ बोनस एक्ट 1965 को अप्लाई करते हैं। बी-कीपिंग में भी इनको लागू किया गया है। पिसी कल्चर और सेरीकल्चर में इकुअल रेम्यूनरेशन एक्ट और पेमेंट आफ बोनस एक्ट लागू किये गये हैं। मिनिमम वेजिज एक्ट-48, पेमेंट आफ बोनस एक्ट-55, वर्कमैन कंपेंसेशन

एक्ट-23 लागू है। अभी जैसा कि मैंने जवाब में बताया है कि 9 स्टेट और पांच यूनियन टॉरिटरीज में वर्कर्स मैन कंपेंसेशन एक्ट लागू करने के लिए तय कर लिया गया है। ये प्राविंस हैं—असम, बिहार, हरियाणा, केरल, महाराष्ट्र, मेघालय, पंजाब, उड़ीसा और तमिलनाडु और यूनियन टॉरिटरीज हैं—अरुणाचल प्रदेश, चंडीगढ़, दादरा एवं नागर हवेली, मिजोरम और पांडिचेरी। जहां तक शोषण का सवाल है, उसके लिए यदि वहां पर ट्रेड यूनियन एक्ट के मुताबिक यूनियनों का रजिस्ट्रेशन है और वे डिस्प्यूट हमारे सामने लाते हैं तो चाहे वे एसटैबलिशमेंट स्टेट गवर्नमेंट के प्राधिकार में कार्य करते हों या दिल्ली प्राधिकार के अन्तर्गत या सेंट्रल सेक्टर के अन्दर आते हैं उनका समाधान बाइपर्टाइट तरीके से, समझौता नहीं होने पर ट्राइपर्टाइट मशीनरी से और यदि वह भी फेल हो जाये तो आर्बीट्रेशन से अथवा एडजूडिकेशन में भेजकर फैसला करवाया जाता है। (व्यवधान)

श्री जैनुल बशर : मेरा जवाब नहीं आया है।

अध्यक्ष महोदय : पर एक बात तो सुनिए कि रेलवे मंत्रालय के पास बैठने से मिसेज सिन्हा ने कैसा फर्स्ट-क्लास, राजधानी एक्सप्रेस की तरह जवाब दिया है।

श्री जैनुल बशर : अभी मेरा जवाब नहीं आया है। अध्यक्ष महोदय, मैंने पूछा था कि दिल्ली में इस कैटेगरी में मिनिमम वेजेज क्या हैं और उसका उल्लंघन करने वाले कितने लोगों के खिलाफ कार्यवाही की गई है। अभी पहला ही जवाब नहीं आया है।

श्रीमती रामदलारी सिन्हा : अध्यक्ष महोदय, इसके लिए नोटिस चाहिए।

श्री जैनुल बशर : अध्यक्ष जी, इस कैटेगरी के जितने लोग हैं, उनकी सेवाओं की सुरक्षा की गारंटी नहीं है। आपके दिल्ली के आसपास बहुत से पोल्ट्री-फार्मस हैं, बी-कीपिंग हैं, हाटीकल्चर हैं, सारी चीजें हैं, लेकिन वहां पर 10 दिन

बाद था दो-चार महीने बाद बिना किसी नोटिस के निकाल दिया जाता है। मैं मंत्री महोदय से जानना चाहता हूँ कि इन मजदूरों की सुरक्षा के लिए वे क्या उपाय करने वाली हैं ताकि उनका शोषण न हो सके और इन कानूनों का सख्ती से पालन करवाने के लिए क्या कार्यवाही की जा रही है?

SHRIMATI RAM DULARI SINHA: There is a proposal for a legislation to provide for security of employment, speedy settlement of disputes, social security measures, minimum wages, regulation of working hours, etc. This legislation is going to be enacted and when enacted, it will apply to agricultural workers including those employed in livestock, bee-keeping, poultry-farming and whatever establishments the hon. Member has mentioned.

SHRI XAVIER ARAKKAL: The answer is very convincing....

MR. SPEAKER: Very good. It is to satisfy himself.

SHRI XAVIER ARAKKAL: If the new Bill the Government is going to introduce... (Interruptions)

MR. SPEAKER: The hon. Members feel that now you forfeit the right to a supplementary.

SHRI XAVIER ARAKKAL: The hon. Minister has said that if the new Bill is introduced and enacted, all these things will be done. But, Sir, when a statutory resolution was discussed in this House, the House unanimously requested that there should be paid workers to organise the sector. The main problem is that this sector is not organised. The first step is to organise the sector. For that purpose, what are the steps the Government propose to bring forward before the Bill is being introduced in this House?

SHRIMATI RAM DULARI SINHA: I will request the hon. Member as

also all the other hon. Members of this House to go to the establishments and organise the workers whenever they are not yet organised and they can bring the disputes before the Labour Department under the Industrial Disputes Act. The disputes will be settled amicably by conciliation, arbitration or adjudication, whichever is necessary.

Selection grade and super time scale posts in Indian Economic Service

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*520. **SHRI RAM VILAS PASWAN-
SHRI TARIQ ANWAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of the selection grade and the super-time scale posts in the Indian Economic Service;

(b) what is the ratio of the various posts from Grade IV to super-time scale;

(c) whether this ratio reflects a healthy service and efficient cadre management;

(d) what is the ratio in other Central Services; and

(e) what steps have been taken to remedy this imbalance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH): (a) There are no selection grade or super-time scale posts included in the Indian Economic Service.

(b), (c) and (e). Does not arise since there are no super-time scale posts in the Service.

(d) A statement showing the relative strength in different grades of a few selected non-technical Group 'A' services is laid on the Table of the House.